

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 22387 of 2015

(Arising out of Order-in-Original No. COC-EXCUS-000-COM-008-009-14-15 dated 28/05/2014 passed by Commissioner Of Central Excise, Customs and Service Tax , COCHIN)

The Commandant Csf

Unit Cochin International Airport Ltd
NEDUMBASSERY - 682018
KERALA

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax C R**

BUILDING,
I S PRESS ROAD, ERNAKULAM,
COCHIN, - 682018
KERALA

Respondent(s)

Appearance:

Mr. Rajashekar, Advocate

No.4008, 4009 & 4111A
Ground & First Floor
High Point IV, Palace Road
Bangalore – 560 001.

For the Appellant

**Mr. Narendra Babu. B
Superintendent (AR)**

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20020 / 2021

Date of Hearing: 20/01/2021

Date of Decision: 20/01/2021

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In

view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **20/01/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

rv...